

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.217- IA/1094(AHM)2023
ITEM No.218- IA 530 of 2020
in
CP(IB) 312 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Narayani Ispat Limited
V/s
Aditya Exim Limited

.....Applicant

.....Respondent

Order delivered on: 15/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Atul Sharma, Adv.
For the Respondent : Mr. Ravi Karnavat, Adv. in IA 530 of 2020

ORDER

IA/1094(AHM)2023

List for further consideration on 02.09.2024.

IA 530 of 2020

In view of the order dated 06.07.2023, it appears that the applicant was granted liberty to file separate application. In view of the directions given by Hon'ble Supreme Court in the matter of Anuj Jain, it appears that till date the liquidator has neither filed separate application nor filed withdrawal affidavit. In view of the order dated 06.07.2023, it appears that this application is not maintainable. Hence, this application is disposed-off with liberty to file a fresh application.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)